## GOVERNMENT OF INDIA OVERSEAS INDIAN AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1028 ANSWERED ON:11.12.2013 SSA WITH PORTUGAL Majhi Shri Pradeep Kumar;Patel Shri Kishanbhai Vestabhai

## Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether India has signed any Social Security Agreement with Portugal in the recent past;
- (b) if so, the details thereof and the terms and conditions of the said agreement;
- (c) the number of Indian citizens living in Portugal and vice-versa as on 31 March, 2013; and
- (d) the extent to which trade and investment between the two countries will improve after the implementation of the said agreement?

## **Answer**

## MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI)

- (a): Yes, Sir. India has signed Social Security Agreement with Portugal on 4th March, 2013 in New Delhi.
- (b): Main provisions of the Social Security Agreement with Republic of Portugal are:
- (i) For short term contract upto 5 years, no social security contribution would need to be paid by Indian workers in Portugal provided they continue to make contribution in India.

This benefit shall be available even when Indian company sends it employees to Portugal from a third country.

- (ii) Indian workers shall be entitled to the export of the social security benefit on their relocation to India.
- (iii) The period of contribution in one contracting state will be added to the period of contribution in the other contracting state for determining the eligibility for social security benefits.
- (c): The number of Indian citizens living in Portugal is currently estimated to be approximately 5,600 and as on 31/12/2012, 1720 Portugal nationals were registered in India.
- (d): Implementation of the Agreement will facilitate movement of professionals of various sectors between India and Portugal thereby improving the trade and investment between the two countries.